

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 241/MP/2026 along with IA No. 77/2026**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking relaxation in the time period stipulated under Regulation 8.2(c) of the said Regulations for submission of the Connectivity Bank Guarantees against Intimation of In-Principle Grant of Connectivity (Intimation No. CTU/S/5/Conn/INT-1A2200001607 dated 27.03.2026), condonation of the delay of two (2) days in submission of such Bank Guarantees, and a direction to Central Transmission Utility of India Limited to take the said Bank Guarantees on record and issue the Final Grant of Connectivity for 100 MW (with 50 MW BESS) at NP Kunta Pooling Station, Andhra Pradesh.

Petitioner : Pace Digitek Limited (PDL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **29.6.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Krishnamohan K. Menon, Advocate, PDL  
Ms. Alvia Ahmed, Advocate, PDL  
Shri Chaitanyashil Priyadarshi, Advocate, PDL  
Ms. Priya, Advocate, PDL  
Ms. Poorva Saigal, Advocate, CTUIL

**Record of Proceedings**

The learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, to seek condonation of a two day-delay in the submission of Connectivity Bank Guarantees (Conn BGs) by the Petitioner. The learned counsel submitted that upon the grant of in-principle connectivity by CTUIL on 27.3.2026, the Petitioner was required to submit the Conn BGs within 30 days, i.e., on or before 27.4.2026. In this regard, the Petitioner had taken various concrete steps and also submitted the draft BG to CTUIL for vetting on 24.4.2026. In response thereto, CTUIL informed the Petitioner that the draft was not in conformity with the prescribed format inasmuch as the tenor was required to be 3 years + 1 year claim period (as against 2 years + 6 months). Accordingly, the Petitioner was constrained to obtain a fresh sanction in the prescribed format, which consumed two additional working days,



resulting in Conn BGs being finally submitted to CTUIL on 29.4.2026, with a delay of merely two days. The learned counsel submitted that, anticipating the delay in obtaining fresh sanction, the Petitioner, *vide* email dated 28.4.2026, had also requested CTUIL for extension of the timeline for submitting Conn BGs and indicated its willingness to issue a Surety Board, as an alternative to Conn BGs, by the end of the day. However, CTUIL, in response, stated that the deadline for submission of Conn BGs has already lapsed and the GNA Regulations do not envisage extension of BG submission deadlines. The learned counsel further pointed out that CTUIL, in its reply, has not taken an adversarial stand and merely stated that it has not been vested with any discretion to condone the delay or grant extensions. The learned counsel further submitted that the present case is squarely covered by the Commission's order dated 25.3.2025 in Petition No. 89/MP/2025 (Tata Power Renewable Energy Ltd. v. CTUIL) wherein the Commission, in exercise of its powers under Regulations 41 and 42, condoned a delay of four days in the submission of Conn BGs and directed CTUIL to accept the same. The learned counsel also requested that the interim protection granted by the Hon'ble Delhi High Court *vide* order dated 22.5.2026 and as extended by this Commission from time to time be continued till the outcome of the present case.

2. The learned counsel appearing for CTUIL submitted that the Respondent has already filed its reply in the matter and does not seek to make any further submissions.

3. After hearing the learned counsels appearing for the parties, the Commission reserved the matter for order. The interim protection in terms of the Hon'ble Delhi High Court's order dated 22.5.2026 in WP (C) No. 7344/2026 will continue till the order is passed in the instant Petition.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**